

of Students during 1968-69" which is placed on the Table of the House. [Placed in Library. See No. LT-1664/68.]

KOTIA GROUP OF VILLAGES ON THE BORDER OF ORISSA AND ANDHRA PRADESH

*417. **SHRI YASHPAL SINGH**: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any decision has been taken on the disputes between the Orissa and Andhra Pradesh Governments over the Kotia Group of villages on their common border; and

(b) when a Bill to give effect to it would be brought forward ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. The question as to which State is entitled to exercise jurisdiction in this area is being examined.

(b) The main point for examination is whether these villages formed part of Orissa according to its boundary as defined in the Government of India (Constitution of Orissa) Order, 1936. The question of undertaking legislation, therefore, does not arise.

हिन्दी भाषा भाषी राज्यों को दाखिल न करने का कलकत्ता विश्वविद्यालय का निर्णय

*418. **श्री ओम प्रकाश त्यागी** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कलकत्ता विश्व-विद्यालय ने अपने किसी भी कालेज में हिन्दी भाषा भाषी राज्यों के विद्यार्थियों को दाखिल न करने का निश्चय किया है ;

(ख) यदि हां, तो क्या यह निर्णय सरकार की नीति के विरुद्ध नहीं है ;

(ग) क्या विश्वविद्यालय द्वारा किये गये निर्णय से प्रान्तीयता की भावना और अलग-अलग की प्रवृत्तियों को प्रोत्साहन नहीं मिलेगा ; और

(घ) यदि हां, तो उन्हें ऐसा करने से रोकने के लिये सरकार ने क्या कार्यवाही की है ?

शिक्षा मंत्री (डा० त्रिगुण सेन) : (क) जो, नहीं । विश्वविद्यालय ने कोई ऐसा फसला नहीं किया है ।

(ख) से (घ). प्रश्न नहीं उठता ।

BOMBAY PORT

*419. **SHRI P. C. ADICHAN**: Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the Institute of Foreign Trade has made a study of the problem of slow turn round of ships at the Bombay Port;

(b) if so, the main findings and recommendations thereof; and

(c) the decisions taken by Government thereon ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-1665/68.]

(c) The report is under examination in consultation with the Bombay Port Trust.

AIR-INDIA OFFICERS' STAY ABROAD

*420. **SHRI S. S. KOTHARI**: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any period of stay for an Officer of the Traffic, Stores, General and other Departments of Air-India at one place in a foreign country has been laid down, and if not, the reasons therefor;

(b) the designations of such Officers who have stayed at London and other places for more than 3 years continuously;

(c) the number of such officers who are out of the country for the last more than 6 years; and

(d) the reasons for not bringing them back after such long stays abroad ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Air India being an autonomous body, posting and transfer of their officers is entirely within the Corporation's jurisdiction. The normal period of posting